(c) As per the data uploaded by States/UTs on Health Management Information System (HMIS) portal, the number of babies reported to have been delivered at Institutions through normal delivery and caesarean section are as under:-

| Year | Normal deliveries | Caesarean deliveries |
|---------|-------------------|----------------------|
| 2009-10 | 1,38,26,607 | 15,26,840 |
| 2010-11 | 1,51,00,763 | 17,05,296 |
| 2011-12 | 1,49,27,601 | 20,69,873 |

- (d) Data on expenditure being incurred by pregnant women on C-section deliveries in the private health care institutions is not captured by the Central Health Management Information System.
- (e) and (f) The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 with the objective of registration and regulation of health care institutions including those in the private sector. This Act is now applicable in the States of Himachal Pradesh, Sikkim, Arunachal Pradesh, Mirzoram, Uttar Pradesh, Bihar, Jharkhand, Rajasthan and the Union Territories.

Damage to crops due to pollution by power plants

 $\dagger^*35.\text{SHRI}$ MOTILAL VORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that ash contents emitting from Koradi and Khaperkheda Thermal Power Plants situated at Nagpur in Maharashtra are spreading along with air in a very large area thus damaging crops and causing diseases for the last three years;
- (b) whether people had lodged a complaint in the police station against the company operating these power plants;
- (c) whether above said company had announced to pay compensation to affected farmers three years ago which has not materialized till date; and
- (d) if so, the steps being taken by Government to protect local people from pollution and to ensure the payment of compensation?

[†] Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The emission standards for coal fed thermal power (CFTP) plants have been notified by the Central Government under the Environment (Protection) Rules, 1986 which are enforced by the Maharashtra Pollution Control Board (MPCB) in the State of Maharashtra. Both the CFTP plants located at Koradi and Khaparkheda are not complying with emission standards as reported by MPCB. These power plants are owned by Maharashtra Power Generation Company Limited (MPGCL.)

MPCB has further reported that a fact finding team comprising officials from Koradi Thermal Power Station, local Revenue and Agriculture Departments has assessed the damage to the crops and a report was prepared in December, 2010. However, no assessment report is available on diseases alleged to be caused due to emission from these power plants.

- (b) A complaint under the banner of Kishan Manch, NOIDA (Uttar Pradesh) has reportedly been lodged with the local police against both the power plants on 20th January, 2013.
- (c) MPGCL has reportedly not announced any compensation to be paid to farmers in the matter. But it is understood that Koradi Thermal Power Station has referred the issue of payment of compensation to farmers to its head quarter, in March 2011.
- (d) Assessment of crop damage has been made by the departments of Government of Maharashtra as well as payment of compensation, it any, is to be paid by Maharashtra State Power Generation Corporation Limited. Several steps have been taken to control air pollution at these two power stations, which *inter-alia* includes:
 - (i) The Maharashtra Pollution Control Board has issued direction in July, 2011 to both the power plants to control air pollution at source.
 - (ii) Four out of seven power generation units at Koradi Thermal Power Stations have been closed down permanently by MPGCL in January, 2011.
 - (iii) Both the power plants have submitted action plan to MPCB for control of air pollution at source. Implementation of said action plan is under progress, as reported.